

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 184/(MAH)/2017

CORAM:

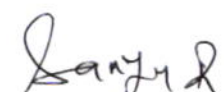
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

NAME OF THE PARTIES: Kiran Elastomers Pvt. Ltd.
V/s.
Vexta Laboratories Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
32	Adv. Rama Subramanian	for Petitioner Advocate (Rept for Respondent Appearance)	
	Adv. Sanjay Durey	Advocate in Respondent	
	1/b Mishra		

ORDER

T.C.P. No. 184/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. This Petition is transferred from the Hon'ble High Court.
3. Therefore, the Creditor was required to submit the requisite Form as per the Notification No. GSR-732(E) dated 29.06.2017 on or before 15.07.2017. Compliance of the submission of the requisite Form not made so far.
4. The Learned Representative of the Respondent debtor came to know about this case from the Cause List and made a statement that Notice is not served upon them.
5. As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 (F. No. 1/0/2015-CL-V) GSR 732(E) as under :-

T.C.P. No. 184/I&BC/NCLT/MB/MAH/2017

"Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."

6. In view the 1st Proviso of the Notification liberty is granted to the Petitioner to file Fresh Petition. But since the requisite Form was not filed within the requisite time this Petition stood Abated.
7. Therefore this Transfer Petition stood abated. Consigned to Records.

Sd/ - ;

Bhaskara Pantula Mohan
Member (Judicial)
29.11.2017.

Aah

Sd/ -

M.K. Shrawat
Member (Judicial)